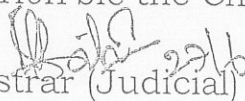


CIRCULAR

It is noticed by Hon'ble the Chief Justice that fresh files in which objections are raised by the office have not been posted before the Hon'ble Court even after the lapse of six weeks as per Rule 14 of Chapter XII of High Court of Karnataka Rules, 1959 and his Lordship has instructed the registry to post the fresh filings of the roster of Hon'ble the Chief Justice wherein objections raised are not complied on the 14th day from the date of filing. In the event of the 14th day being the holiday or non-sitting day, the same shall be posted on the next court sitting day, instructed the registry to issue a circular in this regard.

Therefore, all the concerned are hereby directed to post the fresh filings of the roster of Hon'ble the Chief Justice wherein objections raised by the office have not been complied on the 14th day of its filing. In the event of the 14th day being the holiday or non-sitting day, fresh filings along with objections shall be posted before the Hon'ble Court on the next court sitting day. Any lapse in this regard will be viewed seriously.

By the order of Hon'ble the Chief Justice


Registrar (Judicial)

Copy to:

1. All Joint Registrars and Deputy Registrars on judicial side.
2. Assistant Registrars and Section Officers of all Scrutiny and Pending Branches with a direction to circulate among the staff working in their Branches.
3. The Section Officers of Board Branch and Filing Counter.
4. Office Copy.